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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 199 of 2017 with CP(CAA) No. 72/NCLT/AHM/2017
With CA(CAA) No. 15/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.07.2017**

Name of the Company:

Arvind Brands & Retail Ltd.
Arvind Garments Park Pvt Ltd.
Dholka Textile Park Ltd with
Arvind Ltd (Joint Application)

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	SWATI SOPARKAR	ADVOCATE	PETITIONERS	Swati Soparkar
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ORDER

2.

Learned Advocate Mrs. Swati Soparkar present for Applicants.

Heard arguments of Learned Counsel for Applicants.

This application is filed to condone the delay of 15 days in filing petition seeking sanction of arrangement in the nature amalgamation of Arvind Brands and Retail Limited, Arvind Garments Park Private Limited and Dholka Textile Park Private Limited with Arvind Limited.

The application reads that chairman of meetings filed his report on 16th June, 2017. This petition was filed on 06.07.2017 with a delay of 15 days. The reason for delay according to applicant is " (i) There was a bonafide belief that the period of summer vacation of the Tribunal is available as the time excluded for computing limitation period. (ii) The petitioner including the Transferee company which is a listed company desired to submit the latest Audited Financial Statements as on 31st March, 2017 and the same were under preparation".

The reason stated is a sufficient reason to condone delay. This Tribunal is having inherent power under Rule 4(11) NCLT Rules to condone delay. The period prescribed under Rule 15 of Amalgamation, Arrangement and compromise Rules can be condoned. In view of sub rule 3 of Rule 15 enables any creditor or member with leave of the Tribunal to present the petition to sanction of arrangement for which no period is provided. Therefore, this Tribunal is condoning delay for 15 days in filing petition.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 21st day of July, 2017.